

DIVISION BENCH
COURT - II

P-102

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/126(KB)2023
IA(I.B.C)/1590(KB)2023,
IA(I.B.C)/1795(KB)2023,
IA(I.B.C)/1436(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI ARVIND DEVANATHAN**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08TH NOVEMBER, 2023, 10:30 A.M

IN THE MATTER OF	SHAH BROTHERS VS MCLEOD RUSSEL INDIA LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

Mr. Joy Saha, Sr. Adv.] For the Applicant
Mr. Orijit Chatterjee, Adv.]
Ms. Swati Dalmia, Adv.]
Ms. Neha Sinha, Adv.]

ORDER

1. Ld. Sr. Counsel/Counsel for the applicant present.
2. **IA(I.B.C)/1795(KB)2023** – Ld. Counsel for the respondents submits that since no sale was granted, restraining order from the third party to sell the assets of the Corporate Debtor. In the meantime, it is directed to respondent nothing to sell the assets of the Corporate Debtor.
3. List these matters for arguments on **16.11.2023**.

**Arvind Devanathan
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**

Ar.